## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No. 54/MP/2019

Subject: Application under Section 79(1) (f) of the Electricity Act, 2003

seeking reliefs in terms of PPAs dated 25.7.2013.

## Petition No.140/MP/2019

Subject : Application under Section 79 (1) (f) of the Electricity Act 2003

seeking reliefs against Respondent PTC India Ltd. In terms of

Power Purchase Agreements dated 25.7.2013.

Petitioner : TRN Energy Private Limited

Respondents : PTC India Limited and 6 others

Date of Hearing: 19.5.2025

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present: Shri Matrugupta Mishra, Advocate, TRNEPL

Shri Nipun Dave, Advocate, TRNEPL Ms. Sonakshi, Advocate, TRNEPL Shri Parveen Kataria, TRNEPL

Shri M.G. Ramachandran, Senior Advocate, UPPCL

Shri Karan Arora, Advocate, UPPCL

Shri Nived Veerapaneni, Advocate, UPPCL

Shri Aneesh Bajaj, Advocate, UPPCL Shri Abhishek Kumar, Advocate, UPPCL

Shri Ravi Kishore, Advocate, PTC Shri Keshav Singh, Advocate, PTC

## **Record of Proceedings**

During the hearing, the learned counsel for the Petitioner circulated note of arguments and made detailed oral submissions on the other issues, viz., (i) the delay in releasing payment for monthly/ supplementary bills and failure to establish a Payment Security Mechanism (PSM) as per the TRN PPA and (ii) the delay in the reimbursement of POC/ Transmission Charges and wrongful deduction of rebate and TDS on such reimbursements.

2. The learned counsel for the Respondent, PTC, pointed out that the issue of the first contract year raised by the Petitioner is to be addressed by the Respondent, UPPCL, as the PPA and PSA are on a back-to-back basis. He also pointed out that the Respondent, PTC, has complied with the 2009 Trading Regulations and had made the payment for the energy supplied in terms of PPA, as mutually agreed between the parties. Referring to the updated statement with the dates of bills and the payments made by PTC, the learned counsel pointed out that PTC had made payments on time as per the PPA and in many cases, before the due dates, at the specific request of the Petitioner. Pointing out that the Respondent has been paying the bills of the Petitioner as per the disputed tariff year), the learned counsel submitted that no payments are outstanding,



as PTC has been making payments within the due dates and in many cases in advance i.e. before the bills were raised.

- 3. On a specific query of the Commission, as to whether the details regarding the invoice amounts raised by the Petitioner and the actual payments made by PTC have been filed, the learned counsel for the Respondent, PTC, undertook to file the same, prior to the next date of hearing.
- 4. However, due to a paucity of time, the learned counsel for the Respondent, PTC, could not complete his arguments. Accordingly, the hearing was adjourned.
- 5. The Commission permitted the parties to file their note of arguments (if not filed earlier) and the Respondent, PTC, to file the additional information (as in para 3 above) on or before **30.6.2025**, after serving a copy to the other.
- 6. The matter remains Part-heard and shall be listed for the hearing on **8.7.2025 at 2.30 pm**.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

